



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs,  
Civil Secretariat Jammu/Srinagar

Notification  
Jammu, the 17<sup>th</sup> December, 2018.

SRO <sup>577</sup> In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby, appoint Sh.R K.Kotwal, Advocate J&K High Court, Jammu as special public prosecutor to conduct Appeals titled Rajesh Dogra and another Vs State, Naresh Singh and another Vs State, Deepak Kumar Vs State and Vishal Singh Vs State bearing No.35/2017, 36/2017, 37/2017 and 38/2017 respectively on behalf of State of Jammu and Kashmir pending before the Hon'ble High Court, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

No.LD(Acq) 2007/90-Jammu.

Dated:- 17-12-2018

Copy for information to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police J&K Jammu.
3. Registrar General, J&K High Court, Jammu.
4. Director Prosecution, J&K PHQ, Jammu.
5. Sr Supdt of police, Jammu
6. Director Litigation Jammu.
7. Sh.C.M.Koul, Sr.Addl.Advocate General, Jammu for information.
8. Sh R K.Kotwal, Advocate, J&K High Court, Jammu for information and necessary action. He will not be entitled to any fee or remuneration from the State for conducting this case.
9. General Manager, Govt Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.s.c).

(Wassem Ahmed Lone)  
Public Law Officer

Department of Law, Justice and Parliamentary Affairs

17/12